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B.K.Mallick-Vrs-UOI

ORDERS/DIRECTION No.8

OA No.1122/12

Advocate(s) - Mr.P.Das

Advocate(s) -Mr.

ORDER dated 1st May, 2013.

CORAM:

HON'BLE MR.A.K.PATNAIK, MEMBER(J)
HON'BLE MR.R.C.MISRA, MEMBER(A)

.....
None appears for the Applicant. Even on last occasions i.e. on 16.4.2013 & 25.4.2013 none also was present for the Applicant to prosecute this OA. Therefore, *prima facie* it gives an impression that the Applicant is no more interested to prosecute this OA and, as such, this OA, as per the A.T. Act/Rules, could have been dismissed for default. But we think it appropriate to allow one more chance to the applicant to remove the defects pointed out by the Registry and accordingly, four weeks' time is allowed to remove the defects noted by the Registry; failing which this OA shall stand dismissed without any further reference to the Bench. Copy of this order be

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communicated to the Applicant in the address given in the OA by speed post by tomorrow.

Ram
Member (Admn.)

Alast
Member (Judl.)